

MEGHWAL): (a) and (b) The estimated cost of Keleghai-Kapaleshwari-Baghai scheme is ₹ 650.38 crore. The techno-economic clearance for this scheme was accorded by GFCC on 19.01.2010. The scheme was accepted by the Advisory Committee on Irrigation, Flood Control and Multipurpose Project of Ministry of Water Resources in 102nd meeting on 23.01.2010. The Planning Commission accorded investment clearance to the scheme in March, 2010. However, the Empowered Committee of MoWR, RD and GR on Flood Management Programme in its 6th meeting dated 12.7.2010 had approved the inclusion of its 1st Phase of the scheme for the estimated cost of ₹ 325.20 crore only for works to be executed by State Government during Eleventh Plan.

So far ₹ 170.273 crore has been released by Ministry of Water Resources, River Development and Ganga Rejuvenation in five installments as Central Share to Keleghai-Kapaleshwari-Baghai Project under Flood Management Programme (FMP). An amount of ₹ 8.085 crore as Central Assistance to Keleghai-Kapaleshwari-Baghai Project was released in F.Y. 2017-18 under FMP.

(c) The State Government has so far released ₹ 146.8425 crore as State share towards Keleghai-Kapaleshwari-Baghai Project. The funding pattern of the project is 50% : 50% (Central Share: State Share) as per Department of Expenditure, Ministry of Finance letter dated 28.10.2015.

Administrative and financial approval for Ghatal Master Plan

628. SHRI MANAS RANJAN BHUNIA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has provided the administrative approval and financial sanction for the Ghatal Master Plan for West Bengal and if not, the reasons therefor; and

(b) by when the administrative approval and financial sanction would be given for Ghatal Master Plan?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) and (b) Ghatal Master Plan for West Bengal with revised cost of ₹ 1238.95 crore at Price Level 2017 was considered in the 136th meeting of Advisory Committee of Ministry of Water Resources, River Development and Ganga Rejuvenation for consideration of techno-economic viability of major and medium irrigation, flood control and multi-purpose project proposals held under Chairmanship of Secretary (MoWR, RD&GR) on 6th June, 2018 at New Delhi. The Project was

accepted in the Advisory Committee subject to submission of State Finance concurrence by Project authority.

Legislation on Dam Safety Bill, 2018

629. SHRIMATI KANIMOZHI: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has consulted all State Governments and a consensus has been obtained for bringing the legislation on the Dam Safety Bill, 2018 and if so, the details thereof;

(b) whether powers of State Governments and rights conferred on the State by inter-State agreements on the dams owned, operated and maintained by Tamil Nadu but located in another State will be guaranteed under the proposed Dam Safety Bill, 2018 and if so, the details thereof; and

(c) whether Government has conducted any safety audit of the dams in the country, if so, the details and the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) The Dam Safety Bill, 2018 envisages prevention and mitigation of dam failure related disaster through proper surveillance, inspection, operation and maintenance of all dams in India to ensure their safe functioning. At drafting stage, the Bill was circulated to all States/UTs for consultation on 09.08.2016. Responses were received from States of Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh and Uttarakhand. Responses were also received from UTs of Chandigarh, Dadra and Nagar Haveli, Delhi and Lakshadweep. Most of the States have supported the proposed Bill. Further, the proposed Bill was discussed threadbare along with the inputs received from various States/UTs in the meeting of 37th Meeting of National Committee on Dam Safety (NCDS) held on 18.2.2017. As per the outcome of the meeting, the changes proposed in the draft Bill duly considering comments/apprehensions of the States were furnished to Legislative Department, Ministry of Law and Justice. The Dam Safety Bill, 2018 has been accordingly modified and finalized in consultation with Legislative Department.

(b) The powers of State Governments and rights conferred on the State by inter-State agreements on the dams owned, operated and maintained by Tamil Nadu